

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 30.03.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 11/2017	-	Admi-ssion	241/ 242	Mrs. S. Maheswari Vs Evershine Smelting Alloy Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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	Roshan Jacob 9538526919.	Petitioner	
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Heard the counsel for petitioner. Petitioner's counsel requested the Tribunal to pass an ex-parte interim order to stay the clause 4 of letter dated 14.11.2016 and clause 5 of letter dated 12.01.2017 with regard to closing of the Company by 31.03.2017. In the alternative, the counsel requested the Tribunal to pass an order that any action initiated by R-2 shall be subject to the result of the Company Petition.

We feel before passing any ex-parte interim order, notice to be given to the respondent and after hearing him, an order can be passed. Therefore we are ordering notice to be served on the respondent by the counsel for petitioner and further any action proposed by the respondent shall be subject to the result of this petition or until any order being passed over the interim relief prayed.

List it on 18.04.2017.

MEMBER (J)

MEMBER (T)